

Maharashtra. Certain facilities being set up in Maharashtra include : Electronics Regional Test Laboratory; Regional Super Computer, Pune; Centre for Electronics Design and Technology, Aurangabad. As a general policy, State Governments endeavour to create climate conducive to setting up industries. Department of Electronics gives necessary guidance whenever required.

Setting up of Science and Technology Centres at District Level

*534. SHRI SUNIL DUTT : Will the PRIME MINISTER be pleased to state :

(a) whether Government purpose to set up Science and Technology Centres at district or block level in the country so as to make available latest technical information to the agencies engaged in rural development work; and

(b) if so, the details thereof and when these centres are likely to be set up ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) : (a) and (b). The Ministry of Science and Technology has a scheme under which information connected with appropriate technology relevant for rural development is being disseminated. Under this scheme, 19 Rural Technology Demonstration-cum-Training (RTDT) Centres have been set up. These centres are, however, not set up at district or block level, but various States are expected to be covered.

[Translation]

Deportation of Foreigners from Assam

4840. DR. A.K. PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of foreigners in Assam who have to be deported therefrom under the Assam Accord; and

(b) whether these foreigners are proposed to be sent back to Bangladesh or whether there is any other scheme in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS AND

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) and (b). Under the Assam Accord, foreigners who came to Assam on or after 25th March, 1971, are to be detected and expelled in accordance with the Illegal Migrants (Determination by Tribunals) Act, 1983. No estimate of persons likely to be affected is available.

[English]

Clearance of Development Projects

4841. SHRI MANIK REDDY : Will the PRIME MINISTER be pleased to state :

(a) whether many ill-conceived development projects have had adverse impact on environment;

(b) if so, the corrective steps taken; and

(c) whether all development projects are cleared from environmental angle before clearance ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI) : (a) and (b). Every ill-conceived project has adverse environmental impact. Remedial measures have to be built into the project at the formulation stage. Post construction corrective measures are expensive and limited in scope.

(c) Development projects presently considered include;

—Major and medium irrigation and hydel power,

—Large mining projects,

—Thermal Power Projects, and

—Industrial projects.

Some development projects proposed to be located in sensitive areas are also considered.

Profit/Loss in Public Sector Undertakings in Orissa

4842. SHRI LAKSHMAN MALLICK : Will the Minister of PLANNING be pleased to state :

(a) whether Union Government have sought any report from the Government of Orissa regarding the losses and profits